

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 529/92
XXXXXX

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DATE OF DECISION 7-4-1992

S Muthuswamy _____ Applicant (s)

Mr P Sivan Pillai _____ Advocate for the Applicant (s)

Versus
Union of India through the
General Manager _____ Respondent (s)
Southern Railway, Madras-3
and others.

Mr MC Cherian _____ Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. NV Krishnan, Administrative Member

and

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? >
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Sh NV Krishnan, A.M

The applicant is an Electrical Fitter Gr.II in the Southern Railway at Karur in the Palakkad Division. He met with an accident allegedly while on duty and the Annexure A1 Medical Certificates have been produced in proof thereof. He submitted a representation dated 25.10.91 at Annexure A2 to the Senior Divisional Electrical Engineer i.e., Respondent-2 stating all the facts, requesting him to issue instructions to the Electrical Foreman, Erode, Respondent-5 to issue the necessary injury report in the usual per forma in order to regularise the period of absence as injury on duty and to enable him to avail the privileges under the Workmens' Compensation Act. According to the applicant, the Annexure A2 representation is still

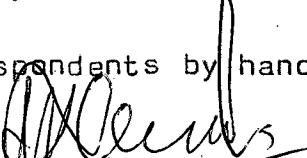
not disposed of.

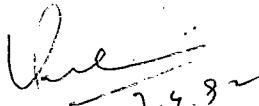
2 When the matter came up for hearing, the learned counsel for the applicant submitted that he would be satisfied if Respondent-2 is directed to consider the Annexure A2 representation and dispose it of within a stipulated time. The learned counsel for the respondents did not have any objection to this.

3 Accordingly, we admit this application and proceed to dispose it of with a direction to Respondent-2 to consider the Annexure A2 representation dated 25.10.91 and dispose it of in accordance with law within a period of one month from the date of receipt of this order. In case the aforesaid representation is not ~~yet~~ received by Respondent-2, he is directed to treat the representation ^(A2) annexed with this application as the representation submitted to him by the applicant.

4 The application is disposed of as above. There will be no order as to costs.

5 Copy of the order be given to the learned counsel for the respondents by hand.


(AV Haridasan)
Judicial Member


(NV Krishnan)
Administrative Member

7-4-1992